

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

S.A. 1235/96.Dt. of Decision : 23-10-96.

B. Sri Hari Rao

.. Applicant.

Vs

1. The Telecom Commission,
Rep. by Chairman,
Telecommunications, New Delhi.
2. The Director General,
Telecommunications, New Delhi.
3. The Chief General Manager,
Telecommunications, A.P.Circle,
Doorsancharbhavan, Nampally Station
Road, Abids, Hyderabad.
4. The Dy.General Manager (Admn.),
O/o the Chief General Manager,
Telecommunications, A.P.Circle,
Abids, Hyderabad.
5. The Telecom District Manager,
Dept. of Telecom, Baddapah. .. Respondents.

Counsel for the Applicant : Mr. V.Venkateswara Rao

Counsel for the Respondents : Mr. N.R.Devaraj, Sr.CGSC.

CORAM:

THE HON'BLE SIRH R. RANGARAJAN : MEMBER (ADMN.)

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-2-

ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.))

Heard Mr. V.Venkateswara Rao, learned counsel for the applicant and Mr.Satyanarayana for Mr.N.R.Devaraj, learned counsel for the respondents.

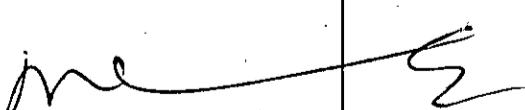
2. The applicant in this OA was engaged as casual labourer on daily wages w.e.f. 4-2-1995 in the Telegraph Office at Cuddapah. He was disengaged on 30-09-1996 afternoon. It is stated that he was disengaged by oral order of R-5. The present OA is filed praying for a direction to the respondent No.5 to reengage the applicant as casual labourer with immediate effect by setting aside ~~his~~ ^{the} oral order of disengagement ~~of~~ ^{from} casual labourer ~~w.e.f.~~ ^{part} 30-09-96. The applicant states that in a similar case in OA.559/96 an interim order dated 1-5-96 was given to continue the applicants in that OA who were reported to be in service if there is work. The learned counsel for the applicant further submits that similar order can be given in this OA also as an interim measure.

3. But I do not consider any necessity to give an interim order to engage him if there is work. A similar final order itself can be given in this OA as the applicant herein will not lose anything by giving such a final order.

4. In the result, the following direction is given:-

R-5 should re-engage the applicant as casual labourer in preference to freshers from the open market who are not sponsored by the employment exchange if there is work.

5. The OA is ordered accordingly at the admission stage itself. No costs.


(R. RANGARAJAN)
MEMBER (ADMN.)

Dated : The 23rd Oct. 1996.
(Dictated in the Open Court)

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D. R. (J) 28/10/96

O.A.NO.1235/96

Copy to:

1. The Chairman,
** The Telecom Commission,
Telecommunications,
New Delhi.
2. The Director General,
Telecommunications,
New Delhi.
3. The Chief General Manager,
Telecommunications, A.P.Circle,
Doorsanchar Bhavan, Nampally Station Road,
Abids, Hyderabad.
4. The Dy.General Manager (Admn.),
O/O the Chief General Manager,
Telecommunications, A.P.Circle,
Abids, Hyderabad.
5. The Telecom District Manager,
Dept. of Telecom,
Cuddapah.
6. One copy to Mr.V.Venkateswar Rao, Advocate,
CAT, Hyderabad.
7. One copy to Mr.N.R.Devraj, Sr.CGSC,
CAT, Hyderabad.
8. One copy to Library, CAT, Hyderabad.
9. One duplicate copy.

YLKR

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9/11/96

Typed By
Compared by

Checked By
Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

DATED: 23/10/96

ORDER/JUDGEMENT
R.A/C.P./M.A.NO.

in
O.A.NO. 1235/96

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED
DISPOSED OF WITH DIRECTIONS
DISMISSED
DISMISSED AS WITHDRAWN
ORDERED/REJECTED
NO ORDER AS TO COSTS.

YLKR

II COURT

After copy of OA to 25

केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal
डेप्यूटी/DESPATCH

-7 NOV 1996

हैदराबाद चॉम्पोनी